development of the infrastructure. The Central grant can be up to 75% of the project cost subject to a ceiling of Rs. 60 crore. Under the Scheme two projects have been sanctioned in the State of Orissa as under:

(i) Metallurgical Cluster, Jajpur:

- The project was sanctioned in July, 2004. Total revised cost of the project is Rs. 80.60 crore including central grant of Rs. 47 crore.
- The project is being implemented by a SPV Jajpur Cluster Development Ltd.
- So far, central grant of Rs. 45.59 crore has been released in three instalments to the SPV.
- The SPV has made an expenditure of Rs. 81.99 crore.

(ii) Plastic, Polymer & Allied Cluster, Balasore:

- The project was granted final approval in March, 2010 with a total cost of Rs. 81.90 crore including central grant of Rs. 58.20 crore.
- The project is being implemented by a SPV NOCCI Infrastructure Company.
- So far, 1st instalment of Rs. 17.48 crore of central grant has been released to the SPV.
- The SPV has made an expenditure of Rs. 2.02 crore.
- 2. A Scheme namely, Central Outright Grant of Subsidy Scheme, 1971, providing subsidy for industrial units in selected backward districts/areas was introduced by this Department in 1971, which was also applicable, to the State of Orissa. However, the Scheme ceased to operate on 30.09.1988.

IP protection norms for manufacturing cheap generic drugs

1726. DR. PRABHAKAR KORE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the right of pharmaceutical firms in developing countries to manufacture cheap generic drugs was endorsed at a special UN session in New York, committing member — countries to ensuring access to affordable anti-retroviral drugs;

- (b) if so, whether this was strongly opposed by the developed countries, which are arguing for a stricter intellectual property regime; and
- (c) whether the countries negotiating Free Trade Agreements (FTAs) with India, especially those from the European Union, argue for stronger IP protection norms that go beyond the TRIPS regime?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) A Political Declaration was adopted in the UN General Assembly on 10th June, 2011 on HIV/AIDS. This declaration, inter alia, recognized the importance of affordable medicines, including generics in scaling up access to affordable HIV treatment. It mentions that protection and enforcement measures for intellectual property rights should be compliant with Trade Related Aspects of Intellectual Property Rights Agreement and should be interpreted and implemented in a manner supportive of the right of Member States to protect public health and, in particular, to promote access to medicines for all.

(c) Yes Sir. However, the underlying principle of India's negotiating strategy on issues relating to IPR is that commitments will have to be fully circumscribed by TRIPS and the present domestic legal framework for IPR in India.

National Manufacturing Policy

1727. SHRI MOINUL HASSAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government proposes to introduce a National Manufacturing Policy;
- (b) if so, the objectives thereof and the time-frame by when it is expected to be released;
- (c) whether Government is considering setting up dedicated manufacturing and investment zones;
- (d) whether Government is also considering simplification of the investment process in the country; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes Sir.